

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency)No. 459-460 of 2019

IN THE MATTER OF:

Bank of India

.....Appellant

Vs.

Paramshakti Steels Ltd. & Anr.

.....Respondents

Present :

For Appellant: Mr. Ashish Rana, Mr. Anurag Singh, Advocates

For Respondents: Mr. Arvind Kr. Gupta, Advocate for R-1

**Mr. K.Datta, Ms. Niharika, Mr. Puneet Singh Bindra,
Mr. Dhiraj Matre, Mr. Sanampreet Singh, Advocates
for R-2**

**Ms. Shruti, Ms. Mayuri Shukla, Mr. Shivam Goel, Mr.
Karan Jain, Advocates**

**Mr. P.V. Dinesh, Mr. R.S. Lakshman, Advocates for
R-4**

O R D E R

25.07.2019 - Learned counsel for the Respondent opposed the appeal on the ground of delay. According to him the appeal is barred by limitation u/s 61(2) of the of the Insolvency & Bankruptcy Code, 2016 ('I&B' Code, for short).

Learned counsel for the Appellant prays for and is allowed two weeks' time to file rejoinder-affidavit within two weeks and will also argue on the question of condonation of delay. ...contd.

In the meantime, all the Respondents may also file their respective reply, if not yet filed.

Post the case for 'orders' on **9th August, 2019** to hear on the question of delay and also on merit.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A. I. S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

ss/sk

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